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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Public Notice No.49/2015-2020
Dated the 22nd November 2018

Subject: Amendments in the Appendix 3B, Table 2 of the Merchandise Exports from India Scheme (MEIS)

In exercise of powers conferred under paragraph 1.03 of the Foreign Trade Policy (2015-2020), the Director General of Foreign Trade hereby makes the following amendments in the Appendix 3B, Table 2, as amended from time to time.

2. The following HS Codes are added in the MEIS Appendix 3B, Table 2 for the period and for the rate as mentioned in column 4 of the table below.

<table>
<thead>
<tr>
<th>MEIS Sl no.</th>
<th>HS Code</th>
<th>Description</th>
<th>MEIS rate for exports made w.e.f. 26.11.2018 and upto 25.03.2019</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
</tr>
<tr>
<td>8053</td>
<td>10062000</td>
<td>Husked (brown) rice</td>
<td>5%</td>
</tr>
<tr>
<td>8054</td>
<td>10063010</td>
<td>Rice, parboiled</td>
<td>5%</td>
</tr>
<tr>
<td>8055</td>
<td>10063090</td>
<td>Other</td>
<td>5%</td>
</tr>
<tr>
<td>8056</td>
<td>10064000</td>
<td>Broken Rice</td>
<td>5%</td>
</tr>
</tbody>
</table>

Effect of this Public Notice: Non Basmati rice items have been made eligible for MEIS benefits at the rate of 5% for exports made with effect from 26.11.2018 and upto 25.03.2019.

(Alok Vardhan Chaturvedi)
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